

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 12**

**C.P. (IB)/757(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.06.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s C. MAHENDRA EXPORTS LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Rathina Maravorman for the Financial Creditor is present and Adv. Ashish Pyasi for the Corporate Debtor is also present.
2. Heard the Counsel for the Petitioner, the Respondent shall advance the argument tomorrow i.e. 26.06.2024.
3. List this matter on **26.06.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/Neeraj/

**Sd/**  
**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**